GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO 875 TO BE ANSWERED ON 04.12.2025

INCLUSION OF TRIBES FROM MAHARASTRA IN ST LIST

†875. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government has taken or proposes to take any steps for inclusion of Dhangad, Talwar and Ramosi tribes of Maharashtra in the Central list of Scheduled Tribes, if so, the details thereof;
- (b) the details of the progress made so far in this regard; and
- (c) the time by which the Government proposes to include these castes in the Central list of Scheduled Tribes?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGADAS UIKEY)

(a): Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities. The recommendation of the concerned State Government is pre-requisite to process the case further.

The Dhangad community is already notified at entry no. 36 in the Scheduled Tribes List of Maharashtra. Further, no proposal of the State Government of Maharashtra for inclusion of Ramosi and Talwar communities is pending with the Ministry of Tribal Affairs.

(b) & (c): In view of the above, do not arise.
